

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 602**  
**IB-800/PB/2022**

**IN THE MATTER OF:**

**M/s. SREI Equipment Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Pratyush Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 13.03.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :Mr. Ankit Kohli, Adv.**

**For the Respondent/Corporate Debtor :**

**ORDER**

Mr. Ankit Kohli, Ld. Counsel appearing for the Petitioner submitted that he has been engaged recently to appear on behalf of the Financial Creditor in place of Ms. Asmita Rakhecha, Ld. Counsel who had earlier filed the Vakalatnama. One week time is granted to file Vakalatnama with NOC from the previous Counsel. List on **24.03.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**